

**IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER &
SHRI BIJAYANANDA PRUSETH, ACCOUNTANT MEMBER
ITA No. 991/SRT/2024 (AY: 2018-19)**

(Physical Hearing)

Jagdishbhai Chhaganbhai Patel, At PO Narthan Olpad, Surat, Surat – 395005, Gujarat	Vs.	The ITO, Ward – 2(3)(2), Surat
स्थायीलेखासं./जीआइआरसं./PAN/GIR No.: BTCPP2694D		
(Appellant)		(Respondent)

Appellant by	Ms. Dalzin Madan, CA
Respondent by	Shri Mukesh Jain, Sr. Dr
Date of Hearing	20/02/2025
Date of Pronouncement	20/02/2025

आदेश / ORDER

PER BIJAYANANDA PRUSETH, AM:

This appeal by the assessee emanates from the order passed under section 250 of the Income-tax Act, 1961 (in short, 'the Act') dated 29.07.2024 by the learned Commissioner of Income Tax (Appeals), National Faceless Appeal Centre, Delhi [in short, 'CIT(A)'] for the assessment year (AY) 2018-19.

2. At the outset of hearing, the learned Authorized Representative (Id. AR) of the assessee submits that assessee has opted for Direct Tax Vivad Se Vishwas, 2024 (in short, 'DTVSV, 2024') and hence seeks permission of the Tribunal to withdraw the appeal, to which, the learned Senior Departmental Representative (Id. Sr. DR) did not raise any objection. Consequently, we treat this appeal as withdrawn.

3. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced on 20/02/2025 in the open court.

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

Sd/-
(BIJAYANANDA PRUSETH)
ACCOUNTANT MEMBER

Surat, Dated: 20/02/2025
SAMANTA

Copy to:

1. Appellant
2. Respondent
3. CIT(A)
4. CIT
5. DR
6. Guard File

// TRUE COPY //

By order

Assistant Registrar/Sr. PS/PS
ITAT, Surat